CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT OF JUNE 04, 2007 TO THE SHAREHOLDERS OF MOUNT EVEREST MINERAL WATER LIMITED ("MEMW")

This corrigendum ("**Corrigendum**") is being issued by DSP Merrill Lynch Limited ("**Manager to the Offer**"/"**DSPML**"), on behalf of Tata Tea Limited (hereinafter referred to as "**Acquirer**" / "**Tata Tea**") pursuant to Regulation 10 and 12 and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI (SAST) Regulations**") in continuation of, and should be read in conjunction with, the Public Announcement ("**PA**") dated June 04, 2007 to the shareholders of **MEMW.**

1. Terms used but not defined in this Corrigendum shall have the same meaning as assigned in the PA.
2. In a meeting of the Board of Directors of the Target Company ("Target Board") on August 22, 2007 in Mumbai, the Target Board took note and approved inter alia:
   i. the resignation of (a)Mr. Salim Govani from the post of Managing Director of the Target Company (however to continue as Director on the Target Board), (b) Mr. Raj Vaisoha, Mr. Jaydev Shroff and Mr. Rohit Agarwal, as directors on the Target Board;
   ii. the appointment of Mr. Pradeep Poddar as Managing Director and Ms. Abanti Shankaranarayana as an Executive Director on the Target Board; and
   iii. the appointment of Mr. P.T Siganporia, Mr. Ajoy Mishra, Mr. Pradeep Mullick, Mr. Pinakin Desai and Mr. Joseph Kodianthara as directors on the Target Board. Mr. P.T. Siganporia will be the Non Executive Chairman of the Target Board.
3. This is in compliance with Regulation 22(7) of the SEBI (SAST) Regulations as more than 21 days have elapsed since the date of the PA and the Acquirer has deposited hundred per cent of the consideration payable (which is inclusive of the consideration on account of the non-compete arrangement which is deposited (under protest) pending discussions SEBI), in cash to the shareholders of the Target Company in an escrow account held with HSBC on August 22, 2007.
4. Shareholders are requested to note that since the Acquirer and Manager to the Offer are in discussions with the Securities and Exchange Board of India ("SEBI") on certain issues relating to the draft letter of offer and consideration payable, hence the open offer is delayed till further notice in this regard is published by the Manager to the Offer.

Date: August 23, 2007

This Announcement would also be available on the SEBI's website (www.sebi.gov.in).

Issued on behalf of Acquirer by:
Manager to the Offer

DSP Merrill Lynch

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